COURT NO. 26

HON'BLE MS.JUSTICE NEENA BANSAL KRISHNA

NOTE: IT IS CIRCULATED FOR INFORMATION OF THE LD. COUNSELS/ LITIGANTS THAT NO ADJOURMENT SHALL BE GRANTED IN ANY MATTER LISTED BEFORE HER LADYSHIP ON THE GROUND OF NON AVAILABLITY / ILLNESS UNLESS THERE IS AN ADJOURNMENT SLIP IN THE PRESCRIBED FORMAT CIRCULATED AS PER RULES.

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ITEM NUMBER	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION
FOR DIRECTIONS(J)				
54	W.P.(CRL)-355/2025 CRL.M.A. 3087/2025	RAJIV DAWAR V/s THE STATE NCT OF DELHI AND ANR	HARSHIT VASHISHT	
		KAPIL	HARSHIT VASHISHT(HARSHITVASHISHT42@GMAIL.COM)(9710004533)(PETITIONER)	
				P.SFIR NO. :(ECONOMIC OFFENCE WING-6/2023)

HIGH COURT OF DELHI 10.03.2025.

REGISTRAR(LISTING)